

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
ANTS CONSULTING & SERVICES PRIVATE LIMITED.**

RELEVANT PARTICULARS	
1. Name of corporate debtor	ANTS CONSULTING & SERVICES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11/06/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140KA2010PTC054030
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: Ants Skill Varsity, No. 37/1, Yashas Complex, 1 Floor, Singasandra, Begur Hobli, Hosur Main Road, Bangalore, Karnataka, India, 560068 10/01/2024
6. Insolvency commencement date in respect of corporate debtor	08/07/2024
7. Estimated date of closure of insolvency resolution process	
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2.3.9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai- 400709 Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: www.ssarvi.com/ Email: antsconsulting.crp@gmail.com
11. Last date for submission of claims	24/01/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **ANTS CONSULTING & SERVICES PRIVATE LIMITED** on **10/01/2024**. The creditors of **ANTS CONSULTING & SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24/01/2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

SD/-
Mr. Prashant Jain
Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131
Interim Resolution Professional in the matter of
ANTS CONSULTING & SERVICES PRIVATE LIMITED

Date: 13/01/2024
Place: Mumbai

Prasha
nt Jain

Digitally signed
by Prashant Jain
Date: 2024.01.19
11:45:44 +05'30'



Credit Suisse Securities (India) Private Limited

Registered Office: 9th Floor, Ceejay House, Plot F, Shivsagar Estate, Dr. Annie Basant Road, Worli, Mumbai - 400018

PUBLIC NOTICE

NOTICE is hereby given that Credit Suisse Securities (India) Private Limited, registered with the Securities and Exchange Board of India as a Research Analyst under the Securities and Exchange Board of India (Research Analysts) Regulations, 2014 with effect from 15 June 2015, bearing registration number INH000001030, and having its registered office at 9th Floor, Ceejay House, Plot F, Shivsagar Estate, Dr. Annie Basant Road, Worli, Mumbai is applying for surrender of its Research Analyst license.

In this regard, if anyone has any grievance, they can lodge the same at scores.gov.in or email us at licgcellresearch@credit-suisse.com within 30 days from the date of this notice.

For Credit Suisse Securities (India) Private Limited
Sd/-
Place : Mumbai
Date : 12.01.2024
Authorised Signatory

Amrutanjan Health Care Limited

CIN: L24231TN1936PLC00017
Regd. Office: No.103 (Old No.42-45), Luz Church Road, Mylapore, Chennai 600 004
Tel : 044-2499 4465 Website : www.amrutanjan.com

NOTICE

(For the attention of Equity shareholders of the Company)
Sub: Transfer of Equity Shares of Amrutanjan Health Care Limited to the Investor Education and Protection Fund (IEPF)
Ref: MCA notification dated 13.10.2017 and General Circulars dated 11.06.2017 & 16.10.2017
Notice is hereby given to those shareholders of Amrutanjan Health Care Limited, under Rule 6 (3) of the Investor Education and Protection Fund (Authority, Accounting, Audit, Transfer and Refund) Rules, 2016, whose shares are liable to be transferred to the Demat Account of the IEPF Authority, Ministry of Corporate Affairs (MCA), Government of India, had notified the Investor Education and Protection Fund (Authority, Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") providing for the transfer of the Equity Shares to the IEPF Authority in respect of which dividend has remained unpaid / unclaimed for seven consecutive years or more. Accordingly, the equity shares held by those shareholders, on which the Second Interim dividend declared during the financial year 2016-17 remains unpaid / unclaimed for seven consecutive years, are due for transfer to the Demat Account of the IEPF Authority. In accordance with Rule 6 (3), the Company has sent individual communication to those shareholders by informing them about the transfer of their shares to the IEPF Authority. The names of the shareholders whose shares are liable to be transferred to the demat account of the IEPF authority, along with their folio number or DP ID / Client ID and also the amount of unclaimed shares are also placed on the website of the Company www.amrutanjan.com.

Shareholders, to whom the intimation has been sent (in case of non-receipt of intimation please see the website of the Company for the names of the shareholders), may use this as their last opportunity and claim their dividend within the specified time viz., before March 31, 2024.

The MCA has issued General Circular No.11/06/2017-IEPF dated 16th October 2017 intimating the demat accounts of the IEPF Authority for the purpose of transfer of shares to the IEPF Authority whether held in physical form or in demat form. Shareholders, holding shares in physical form, may note that the Company would be issuing new Share Certificates in lieu of the Original Share Certificates held by them for the purpose of its conversion into Demat Form and subsequent transmission to the Demat account of the IEPF Authority. Upon such issue, the Original Share Certificates which are registered in their name shall stand automatically cancelled and be deemed non-negotiable. In case of shares held in demat form, the transfer of shares to the demat account of the IEPF Authority shall be effected by the Company by informing the Depositor by way of Corporate Action, where the shareholders have their demat account. Subsequent dividends on such shares shall also be credited to the IEPF.

In case of queries on this subject matter, shareholders may please contact our Registrar and Share Transfer Agent M/s Cameo Corporate Services Ltd., "Subramanian Building" No.1, Club House Road, Chennai 600002 Phone: 044 40260780 / 706 741 // e-mail: investor@cameoindia.com / Investor Service Portal : <https://wisdom.cameoindia.com/>

For AMRUTANJAN HEALTH CARE LIMITED
(M. Srinivasan)
Place : Chennai
Date : 12-01-2024
Company Secretary & Compliance Officer

KERALA WATER AUTHORITY e-Tender Notice

Tender No. 6/2023/AMRUTANJAN HEALTH CARE LIMITED
AMRUT 2.0 - CWSS - Harid Municipality-Construction of 7LL OHSR at Thrippakudam and Supply and Laying of Transmission Main to Newly Proposed OHSR at Thrippakudam - General Civil Work - and Kayamkulam Municipality-Pipeline Work. EMD: Rs. 200000/-, Rs.1,00,000/-, Tender Fee: Rs. 13010/- and Rs. 9759/-, Last Date for submitting Tender: 05-02-2024 02:00 pm, Phone: 0477-2237954, Website: www.kwa.kerala.gov.in www.etenders.kerala.gov.in

"IMPORTANT"

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Indian Bank

Information Technology Department, Head Office, Chennai

Indian Bank, a leading Public Sector Bank has floated the following RFP's in GeM portal:

1. Procurement of 18,000 L1 Rd Compliant Fingerprint Biometric Devices for E-Kyc Authentication with One-Year Warranty Along with Three Years Rd Service.
2. Supply, Installation, Configuration, Testing, Commissioning, Warranty and Maintenance of 3000 Numbers of Lavelle Make SD-WAN (Software Defined Wide Area Network) enabled Routers with Licenses.

Interested parties may refer Bank's Website: <https://www.indianbank.in/tenders> for details.

HARI AND COMPANY INVESTMENTS MADRAS PRIVATE LIMITED

CIN: U65991TN1989PTC017066
Regd. Office: SriMalolan, 19/5, Krishnaswami Avenue, Mylapore, Chennai, Chennai-600004, Tamil Nadu, India.
Contact: 8072417675. E-mail: ID.tvijay00@gmail.com; hariandcompany@gmail.com

PUBLIC NOTICE

In accordance with Para 42.3 of Master Direction - Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023

1. Hari and Company Investments Madras Private Limited ("Company"), is a private limited company incorporated under Companies Act, 1956 on March 17, 1989, with corporate identification number U65991TN1989PTC017066 and having its registered office at Sri Malolan, 19/5, Krishnaswami Avenue, Mylapore, Chennai, Chennai - 600004, Tamil Nadu, India.
2. The Company is also registered with Reserve Bank of India ("RBI") as a non-deposit taking Non-Banking Financial Company ("NBFC") vide Certificate of Registration bearing No. 07.00076 dated March 5, 1998. The Company has not raised any public deposit till date.
3. The paid-up capital of the Company is INR 75,00,000/- comprising of 7,50,000 Equity Shares of INR 10/- each.
4. The existing promoters of the Company are Mr. Vijayaraghavan Thothadri and Ms. Lakshmi Vijayaraghavan. They hold 67.16% and 32.84% respectively, leading into their combined shareholding in the Company to 7.50,000 equity shares, thus representing 100% of the total paid-up capital of the Company.
5. Subject to applicable compliance under various applicable laws, the Company has entered into a Share Purchase Agreement dated April 27, 2023, with Vivriti Next Private Limited (formerly known as QED Business Solutions Private Limited) ("Acquirer") and erstwhile members (i.e. the existing promoters) of the Company ("SPA"), for sale of 7,50,000 equity shares of the Company resulting in the acquisition of 100% of the paid-up share capital of the Company by the Acquirer ("Proposed Sale").
6. The Acquirer is a private limited company, incorporated under Companies Act, 2013 on July 12, 2017, with corporate identification number U74999TN2017PTC117539 and having its registered office at Prestige Zakkria Metropolitan No. 200/1-8, 8th Floor, Block -1, Annasalai, Anna Road, Chennai, Tamil Nadu, India, 600002. The Acquirer is primarily engaged in the business of providing advisory services as on the date of this public notice.
7. Reason for Proposed Sale:
 - a) Mr. Vijayaraghavan Thothadri (aged 69 years) and Ms. Lakshmi Vijayaraghavan, existing shareholders and directors of the Company, have held their position for close to two decades. Given their age and stage of their professional life, they have decided to retire to pursue their personal objectives and are exploring options to transfer and transition out of the Company.
 - b) The Acquirer is desirous of expanding its business activities and in this regard, the Acquirer is proposing to acquire the Company.
8. Accordingly, in terms of Para 42 of the Master Directions - Reserve Bank of India (Non-Banking Financial Company - Scale Based Regulation) Directions, 2023 dated October 19, 2023 ("SBR Master Directions"), an application for the prior approval of the RBI was made by the Company in relation to the proposed change in control and management of the Company.
9. Pursuant to provisions of Para 42 of the SBR Master Directions, RBI's Department of Supervision, Chennai, vide its letter dated January 10th, 2024, bearing Ref No. CHN.DOS.RSG S.No. S.1060/13-23-158/2023-2024 ("Approval Letter") has conveyed its approval for the proposed change in control and management of the Company.
10. Notice is hereby given that any person whose interest is likely to be affected by the proposed change in control and management of the Company may intimate in writing to the Regional Office of the RBI's Department of Supervision, Chennai and also to the Company at its registered office within 30 days from the publication of this notice, mentioning therein the nature of interest and ground of objection.
11. This Notice is being given pursuant to Para 42.3 of the SBR Master Directions and other relevant applicable laws on the Company.

All stakeholders are requested to take note of the above. For any queries, please reach the undersigned at the registered office.

For HARI AND COMPANY INVESTMENTS MADRAS PRIVATE LIMITED
Sd/-
Mr. Vijayaraghavan Thothadri
Director
DIN: 00555891

Place : Chennai
Date : January 13, 2024

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
FACT-RCF BUILDING PRODUCTS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	FACT-RCF Building Products Limited
2. Date of Incorporation of Corporate Debtor	02/05/2008
3. Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and recognized under Companies Act, 2013. Registered with the Ministry of Corporate Affairs RoC-Ernakulam
4. Corporate Identity Number of Corporate Debtor	U26992KL2008PLC022347
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	FACT COCHIN DIVISION CAMPUS AMBALAMEDU KOCHI KL 682303 IN
6. Insolvency Commencement Date in respect of the Corporate Debtor	Order date: 11/01/2024 (Received on 11/01/2024) 09.07.2024
7. Estimated date of closure of Insolvency Resolution Process	
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Ravindra Chaturvedi, IBBI/PA-001/IP-P00792/2017-2018/11359, (AFA Valid upto 19.11.2024)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Parekh Shah & Lodha, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 Email: ravinchaturvedi@hotmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. Process Email Id: cirp.factrcf@gmail.com
11. Last date for submission of claims	25.01.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized Representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of corporate insolvency resolution process of M/s FACT-RCF Building Products Limited on 11/01/2024.

The creditors of M/s. FACT-RCF Building Products Ltd. are hereby called upon to submit their claims with proof on or before 25/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

(Sd/-)
Mr. Ravindra Chaturvedi,
Interim Resolution Professional
In the matter of FACT-RCF Building Products LTD
IBBI Reg. No. IBBI/PA-001/IP-P00792/2017-2018/11359
Date: 13/01/2024
Place: Kochi
AFA Valid till: 19.11.2024

ASSAM POWER DISTRIBUTION COMPANY LIMITED

(A Govt. of Assam Public Limited Company)

TENDER NOTICE

Assam Power Distribution Company Limited (APDCL) invites tender from the prospective bidders for the bid document "Implementation of On-Grid and Off-Grid Solar Power Plants at different PM-SHRI Schools under Samagra Shiksha, Assam". The details will be available in the bid document which can be downloaded from www.apdcl.org or www.assamtenders.gov.in from 12.01.2024.

Sd/- Chief General Manager (NRE),
APDCL, Annex Building, Bijulhee Bhawan, Paltanbazar, Guwahati-1
Please pay your energy bill on time and help us to serve you better!

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ANTS CONSULTING & SERVICES PRIVATE LIMITED.

RELEVANT PARTICULARS	
1. Name of corporate debtor	ANTS CONSULTING & SERVICES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11/06/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71404KA2010PT0054030
5. Address of the registered office and principal office (if any) of corporate debtor	Regd Address: Ants Skill Varsity, No. 37/1, Yashas Complex, 1 Floor, Singasandra, Bagu Hobbli, Hosur Main Road, Bangalore, Karnataka, India, 560068
6. Insolvency commencement date in respect of corporate debtor	10/01/2024
7. Estimated date of closure of insolvency resolution process	08/07/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Add: A201, Shree Heights, Plot No. 2,3,9B/10, Sector 11, Kapeerhinne, Thane, Navi Mumbai- 400709 Website: www.antscorp.com E-mail: prashantjain@antscorp.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSVRII Registration Services LLP Add: B-610, BSEI, Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: www.ssvrii.com Email: antscorp.registration@antscorp.com
11. Last date for submission of claims	24/01/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a Corporate Insolvency Resolution Process of ANTS CONSULTING & SERVICES PRIVATE LIMITED on 10/01/2024.

The creditors of ANTS CONSULTING & SERVICES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 24/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

(Sd/-)
Mr. Prashant Jain
Registration No. IBBI/PA-001/IP-P01368/2018-2019/12131
Interim Resolution Professional in the matter of ANTS CONSULTING & SERVICES PRIVATE LIMITED
Date: 13/01/2024
Place: Mumbai

Bokaro Power Supply Co. (P) Ltd.

(A Joint Venture of SAIL & DVC)
Hall No. - M-01, Old Administrative Building Ispat Bhavan, Bokaro Steel City-827001(Jharkhand) CIN No. : U40300DL2001PTC112074

NOTICE INVITING TENDER

Ref. No.	SN	NIT No. / Date	Description	Dated 12/01/2024	BOD & Time
1.	BPSCL/M/23-24/PUR-176/NIT-1388	30/12/2023	Procurement of Sulphuric Acid	30/01/2024 at 12.15 Hrs.	
2.	BPSCL/M/23-24/PUR-227/NIT-1389	27/12/2023	Procurement of Phosphate Filters	30/01/2024 at 12.15 Hrs.	
3.	BPSCL/M/23-24/PUR-034/NIT-1390	04/11/2024	Procurement of BF Gas Line Gate Valve (Wedge type)	13/02/2024 at 12.15 Hrs.	

For Tender documents kindly visit Website : www.bpscl.com Bidders are requested to visit website regularly.

Euro Multivision Limited (In Liquidation)

B-801, Gopal Palace, Near Shiromani Complex, Nehrunagar Cross Roads, Nehrunagar, Ahmedabad-380 015, Gujarat, India

SECOND E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

The following Assets and Properties of EURO MULTIVISION LIMITED (in Liquidation) having CIN: L32300MH2004PLC145955 forming part of Liquidation Estate are for sale by the Liquidator through e-auction on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS" as per details mentioned in the table given below. The sale will be done through the e-auction platform (With Auction Tiger): <https://ncltauction.auctiontiger.net>.

Asset Description	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Bid Incremental Value (In Rs)
Option A: Sale of Assets of the Corporate Debtor as a set of assets collectively as per Regulation 32(c) of the IBBI (Liquidation Process) Regulation, 2016 Date and Time of E Auction: 12.02.2024 From 01.00 PM to 04.00 PM			
Block A: Sale of Combine lot of Plant and Machinery stated in Block B, Land and Building stated in Block C, Security or Financial Assets)	INR 25,00,23,500/- (Indian Rupees Twenty five crore twenty three thousand five hundred Only)	INR 2,50,02,350/- (Indian Rupees Two Crore Fifty Lakh Two Thousand Three Hundred fifty Only)	INR 10,00,000/- (Indian Rupees Ten Lakh Only)
Option B: Sale of an Assets on a Standalone basis as per Regulation 32(a) of the IBBI (Liquidation Process) Regulation, 2016 (in case no bids received for Auction under Option A, then bids for option B will be considered) Date and Time of E Auction: 12.02.2024 From 01.00 PM to 04.00 PM			
Block B: Sale of Plant and Machinery of Corporate debtor (PV Cell Unit) situated at S No.492, 504, 505/1, 505/2 and 506 at Village, Shikara, Dist. Kutch, Tal: Bhachhau - 370140.	INR 11,45,98,500/- (Indian Rupees Eleven Crore Forty-Five Lakh Ninety-Eight Thousand Five Hundred Only)	INR 1,14,59,850/- (Indian Rupees One Crore Fourteen Lakh Fifty-Nine Thousand Eight Hundred fifty Only)	INR 10,00,000/- (Indian Rupees Ten Lakh Only)
Block C: Sale of Land and Building of Corporate debtor (Solar PV Cell Unit) situated at S No.492, 504, 505/1, 505/2 and 506 (CD Unit) at Village, Shikara, Dist. Kutch, Tal: Bhachhau - 370140.	INR 13,06,80,000/- (Indian Rupees Thirteen Crore Six Lakh Eight thousand Only)	INR 1,30,68,000/- (Indian Rupees One Crore Thirty Lakh Sixty-Eight Thousand Only)	INR 10,00,000/- (Indian Rupees Ten Lakh Only)
Block D: Sale of Land and Building of Corporate debtor (Optical Disc Unit) situated at S No.508, 509 (CD Unit) at Village, Shikara, Dist. Kutch, Tal: Bhachhau - 370140.			

Last Date for Submission of Eligibility Documents: 27/01/2024 | Date of Intimation of Qualified Bidders: 30/01/2024
Last date for Inspection: 06/02/2024 | Last date for EMD: 09/02/2024 | E-Auction Date: 12/02/2024

(1) EMD can be deposited either by remittance into the account or through demand draft. (2) Interested applicants may refer to the COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at <http://ncltauction.auctiontiger.net> or through E Mail: liquemulti@gmail.com (process specific). (3) The Liquidator has right to accept or cancel or extend or modify, etc any terms and conditions of E-Auction at any time. He has right to reject any of the bid without giving any reasons. He has right to cancel E-Auction at any time. (4) For technical assistance or E-Auction details, contact Mr. Jigar P Shah, Contact no.: +91 96625 42466, Email: liquemulti@gmail.com (5) E-Auction platform: <http://ncltauction.auctiontiger.net>. Interested bidders are requested to visit above mentioned websites and submit a bid.

(Sd/-)
Date : 13/01/2024
Place: Ahmedabad
Jigar Shah - Liquidator
Euro Multivision Limited- under Liquidation
IBBI Reg. No.: IBBI/PA-001/IP-P01121/2018-19/11820
Address: B-801, Gopal Palace, Near Shiromani Complex, Nehrunagar Crossroads, Nehrunagar, Ahmedabad-380015

INTERNATIONAL TRAVEL HOUSE LIMITED

Regd. office : 'Travel House' T-2, Community Centre, Sheikh Sarai, Phase-I, New Delhi-110 017
CIN : L63040DL1981PLC011941
Tel : 91-11-26017808 | E-mail : Investor_TH@ith.co.in | Website : www.internationaltravelhouse.in

Extract of Unaudited Financial Results for the Quarter and Nine Months ended 31st December, 2023

(₹ in Lakhs)

Sl. No.	Particulars	3 months ended 31.12.2023	Nine Months ended 31.12.2023	Corresponding 3 months ended 31.12.2022
1.	Total Income from Operations	5,468.95	16,109.01	4,696.52
2.	Net Profit for the period (before tax and Exceptional items)	664.74	2,211.76	438.33
3.	Net Profit for the period (before tax after Exceptional items)	664.74	2,211.76	438.33
4.	Net Profit for the period after tax (after Exceptional items)	493.79	1,637.66	438.33
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	482.75	1,598.41	451.00
6.	Equity Share Capital	799.45	799.45	799.45
7.	Earnings Per Share (of ₹10/- each) (not annualised):			
	1. Basic (₹) :	6.17	20.48	5.48
	2. Diluted (₹) :	6.17	20.48	5.48

Notes:
a) The above is an extract of the detailed format of the Statement of Unaudited Financial Results with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Statement of Unaudited Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors of the Company at the meeting held on 12th January, 2024. The full format of the Statement of Unaudited Financial Results are available on the Company's website (www.internationaltravelhouse.in) and on the website of BSE Limited (www.bseindia.com).

b) The Limited Review, as required under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has been completed and the related Report does not have any impact on the above 'Results and Notes' for the Quarter and Nine Months ended 31st December, 2023 which needs to be explained.

For and on behalf of the Board

Sd/-
Dated : 12th January, 2024
Place : Gurugram
Ashwin Moodliar
Managing Director

Sd/-
Gunjan Chadha
Chief Financial Officer

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
SHREE BASAVESHWARA SUGARS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Shree Basaveshwara Sugars Limited
2. Date of Incorporation of Corporate Debtor	10th January 2001
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Bangalore
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15421KA2001PLC028434
5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	No. 6, Mallikarjuna Badavane, Managuru Road, Ganesh Nagar, Bijapur, Karnataka, India, 586109
6. Insolvency Commencement Date in respect of Corporate Debtor	By National Company Law Tribunal, Bangalore order dated 10th January 2024 in Company Petition No. CP (IB) No.117/BS/2023 The order was received on 11th January 2024
7. Estimated date of closure of Insolvency Resolution Process	8th July 2024
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Kanekal Chandrasekhar Reg No: IBBI/PA-002/IP-N00642/2018-19/11964

